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Date: 24/08/2025

## Hindustan Foods Ltd Vs BSE Ltd. & Anr

Court: Securities Appellate Tribunal Mumbai

Date of Decision: March 15, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Tanya Gupta, Manish Chhangani, Abhay Chauhan, Atul Kumar Agrawal, Mihir Mody, Harshvardhan

Melanta, Yash Sutaria, K. Ashar

Final Decision: Allowed

## **Judgement**

Meera Swarup, Technical Member

1. Four weeks time is allowed to Respondent no. 1 to file a reply. Four weeks thereafter for filing rejoinder. The miscellaneous application for

exemption is allowed.

2. List on June 12, 2024.